

उपायुक्त-सह-जिला दण्डाधिकारी का कार्यालय, बोकारो।

(खनन शाखा)

पत्रांक 21535/एम0,

बोकारो

दिनांक 22/07/19

प्रेषक,

उपायुक्त,
बोकारो।

सेवा में,

माननीय अध्यक्ष राष्ट्रीय हरित अभिकरण,
नई दिल्ली।

विषय :- Original Application No. 267/2019, Ashish Pal, National Coal Organisation (Govt. of India) Employees's Association V/s State of Jharkhand में पारित आदेश दिनांक 16/04/2019 के अनुपालन के संबंध में।

महाशय,

उपर्युक्त विषयक, माननीय राष्ट्रीय हरित न्यायालय, नई दिल्ली द्वारा पारित आदेश दिनांक 16/04/2019 के अनुपालन में विषयांकित मामले में शिकायतकर्ता, श्री आशीष पाल द्वारा उठाये गये बिन्दुओं पर बिन्दुवार जाँच प्रतिवेदन इस पत्र के साथ संलग्न कर भेजी जा रही है।

अनुलग्नक :- यथोक्त।

विश्वासभाजन

उपायुक्त, बोकारो।
22.7

मेसर्स जुगनु कन्सट्रक्शन द्वारा मौजा-तांतरी, नूतनडीह, खाता संख्या-147, 148, प्लॉट संख्या-6(अंश), 8(अंश), 9(अंश), 10(अंश) एवं 20(अंश), रकवा- 7.00 एकड़ क्षेत्र पर धारित पत्थर खनन पट्टा का गठित कमिटी द्वारा दिनांक 24/05/2019 को जॉच के फलस्वरूप पायी गई तथ्य का विवरण :-

क्र0	शिकायतकर्ता श्री आशीष पाल द्वारा वाखिल आपत्ति/शिकायत	अंचल अधिकारी, जरीडीह के पत्रांक 718, दिनांक 29/10/2015 द्वारा प्राप्त जॉच प्रतिवेदन	कमिटी द्वारा की गई जॉच के अनुसार प्रतिवेदन	प्रदूषण नियंत्रण पर्वद के अधिसूचना संख्या B-81 दिनांक 16/08/13 के निर्धारित मापदण्ड के अनुसार प्रतिवेदन	अभ्युक्ति
1	खनन पट्टा क्षेत्र से 150 मीटर अंदर दामोदर नदी है।	आवेदित क्षेत्र के 500 मीटर दूरी के अन्दर नदी नहीं है।	पट्टा क्षेत्र का निकटतम चाहरदीवारी से दामोदर नदी की दूरी 120 मीटर पाया गया।	नदी की दूरी 100 मीटर से कम न हो।	झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद के अधिसूचना सं0 22, दिनांक 22/03/05 के साथ संलग्न एनेक्सचर-2 (Minimum distance of battery of the proposed industries/units in meter) के कंडिका 8 में स्टोन माईन्स के संबंध में अनापत्ति प्रमाण पत्र (NOC) निर्गत किये जाने के मानक के अनुसार नदी की न्यूनतम दूरी 100 मीटर बताया गया है। जबकि पट्टा क्षेत्र के चाहरदीवारी से नदी की दूरी 120 मीटर बताई गई है। पट्टाधारी के पक्ष में DEIAA कमिटी द्वारा झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद के Notification B-12, दिनांक 07/12/15 के आलोक में पर्यावरणीय स्वीकृति प्रदान की गई है (Form IM की छाया प्रति संलग्न) तथा DEIAA के पत्रांक 4534/एम0, दिनांक 28/11/2016 द्वारा निर्गत पर्यावरणीय स्वीकृति की छाया प्रति संलग्न है। पर्यावरणीय स्वीकृति प्राप्त होने के फलस्वरूप पत्थर खनन पट्टा की स्वीकृति प्रदान की गई है। यहां यह भी उल्लेखनीय है कि झारखण्ड लघु खनिज समनुदान नियमावली, 2004 के पट्टा सविदा के भाग III (4) के अनुसार जन कार्य आदि के 50 मीटर के भीतर खनन कार्य नहीं करने का प्रावधान है।

मंतव्य :- झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद के

Amish

2019

20

2	खन पहा क्षेत्र से 200 मीटर अंदर ही नूतनडीह बस्ती है, जिसमें सैंकड़ों की संख्या में लोग निवास करते हैं।	आवेदित क्षेत्र के 500 मीटर के अंदर मानव बसाहट नहीं है।	पहा क्षेत्र का निकटतम चाहरदीवारी से मानव बसाहट की दूरी 94 मीटर पाया गया, जिसमें लगभग 30 घर अवस्थित पाया गया।	मानव बसाहट की दूरी 200 मीटर से कम न हो।	अधिसूचना सं0 22, दिनांक 22/03/05, झारखण्ड लघु खनिज समनुदान नियमावली, 2004 के पहा संविदा के भाग III (4) DEIAA कमिटी द्वारा झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद के Notification B-12, दिनांक 07/12/2015 के अनुसार उक्त खन पहा से नदी की दूरी 100 मीटर से कम नहीं है, जो सही है। झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद के अधिसूचना सं0 22, दिनांक 22/03/05 के साथ संलग्न एनेक्सचर-2 (Minimum distance of battery of the proposed industries/units in meter) के कंडिका 8 में स्टोन माईन्स के संबंध में अनापत्ति प्रमाण पत्र (NOC) निर्गत किये जाने के मानक के अनुसार Habitation (more than 200 population) की न्यूनतम दूरी 200 मीटर बताई गई है। जबकि कमिटी द्वारा जांच प्रतिवेदन के अनुसार मात्र 30 घर ही अवस्थित पाये गये हैं। एक घर के 5 व्यक्तियों के मानक के आधार पर मात्र 150 की आबादी परिलक्षित होती है। DEIAA कमिटी द्वारा प्रतिवेदित किया गया है कि Nearest Human Habitation 1.5 K.M. है तथा पहाधारी के पक्ष में DEIAA कमिटी द्वारा झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद के Notification B-12, दिनांक 07/12/15 के आलोक में पर्यावरणीय स्वीकृति प्रदान की गई है (Form 1M की छाया प्रति संलग्न) तथा DEIAA के पत्रांक 4534/एम0, दिनांक 28/11/2016 द्वारा निर्गत पर्यावरणीय स्वीकृति की छाया प्रति संलग्न है। पर्यावरणीय स्वीकृति प्राप्त होने के फलस्वरूप पत्थर खन पहा की स्वीकृति प्रदान की गई है। यहां यह भी उल्लेखनीय है कि झारखण्ड लघु खनिज समनुदान नियमावली, 2004 के पहा संविदा के भाग III (4) के अनुसार जन कार्य आदि के 50 मीटर के भीतर खन कार्य नहीं करने का प्रावधान है।
<p>मंतव्य :- झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद के अधिसूचना सं0 22, दिनांक 22/03/05, झारखण्ड</p>					

Name



3	पट्टा क्षेत्र के 200 मीटर के अन्दर ही सरकारी विद्यालय एवं आंगनवाड़ी केन्द्र संचालित है तथा 10 फीट की दूरी में राज्य सरकार का पी.सी. सी. पथ है।	आवेदित क्षेत्र के 500 मीटर की दूरी के अंदर शैक्षणिक संस्थान नहीं है।	अंचल अमीन, जरीडीह के साथ खान निरीक्षक द्वारा मापी के उपरान्त पट्टा क्षेत्र की चाहरदीवारी से अवस्थित सरकारी विद्यालय की दूरी लगभग 300 मीटर है एवं पट्टा क्षेत्र का Battery Point से स्कूल की दूरी लगभग 400 मीटर है। आंगनवाड़ी केन्द्र की दूरी पट्टा क्षेत्र से लगभग 400 मीटर है तथा पट्टा क्षेत्र का Battery Point से आंगनवाड़ी केन्द्र की दूरी लगभग 500 मीटर है।	-----	लघु खनिज समनुदान नियमावली, 2004 के पट्टा संविदा के भाग II (4) उपायुक्त, बोकारो के द्वारा गठित कमिटी द्वारा समर्पित जाँच प्रतिवेदन के अनुसार खनन पट्टा स्थल से नूतनडीह बस्ती, ग्राम-तांतरी की दूरी एवं वहाँ अवस्थित लगभग 30 घर तथा 150 की आबादी मानव बसाहट श्रेणी से बाहर है। अतः शिकायतकर्ता का शिकायत गलत है। पट्टाधारी के पक्ष में DEIAA कमिटी द्वारा झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद के Notification B-12, दिनांक 07/12/15 के आलोक में पर्यावरणीय स्वीकृति प्रदान की गई है (Form IM की छाया प्रति संलग्न) तथा DEIAA के पत्रांक 4534/एम0, दिनांक 28/11/2016 द्वारा निर्गत पर्यावरणीय स्वीकृति की छाया प्रति संलग्न है। यहाँ यह भी उल्लेखनीय है कि झारखण्ड लघु खनिज समनुदान नियमावली, 2004 के पट्टा संविदा के भाग III (4) के अनुसार जन कार्य आदि के 50 मीटर के भीतर खनन कार्य नहीं करने का प्रावधान है। मंतव्य :- DEIAA कमिटी द्वारा झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद के Notification B-12, दिनांक 07/12/2015 एवं झारखण्ड लघु खनिज समनुदान नियमावली, 2004 के पट्टा संविदा के भाग III (4) के अनुसार विद्यालय एवं आंगनवाड़ी की दूरी 50 मीटर से अधिक है, जो मानक के अनुरूप है।
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क्षेत्रीय पदाधिकारी,
झारखण्ड राज्य प्रदूषण
नियंत्रण पर्वद, धनबाद।

अनुमण्डल पदाधिकारी,
बेरमो, तेनुघाट, बोकारो।


जिला खनन पदाधिकारी,
बोकारो।


अनुमंडल पदाधिकारी,
बेरमो, तेनुघाट, बोकारो।

**APPENDIX VIII
(See paragraph 6)
FORM 1 M**

**APPLICATION FOR MINING OF MINOR MINERALS UNDER CATEGORY 'B2'
FOR LESS THAN AND EQUAL TO FIVE HECTARE**

(II) Basis Information

- (viii) Name of the Mining Lease site : M/s Jugnu Construction Co. Stone Mines, Mouza - Tantri, District - Bokaro, State - Jharkhand.
- (ix) Location / site (GPS Co-ordinates) : Latitude 23°44'37.55" to 23°44'44. 52" N
Longitude: 86°02'41.57" to 86°02'48.54" E
- (x) Size of the Mining Lease (Hectare) : 2.83 Ha.
- (xi) Capacity of Mining Lease (TPA) : 210000 TPA
- (xii) Period of Mining Lease : 10 Years
- (xiii) Expected cost of the Project : 35 Lakhs
- (xiv) Contact Information : M/s Jugnu Construction Co.
Sri Lalan Kumar Singh
At + P.O.- Naya Road, Phusro Bazar, P.S- Bermo, District - Bokaro, Jharkhand
Mobile : +919431539845

Environmental Sensitivity

Sl. No.	Areas	Compliance by PP	Finding of Site Inspection team
1	Distance of project site from nearest rail or road bridge over the concerned River, Rivulet, Nallah etc.	Railway Station : Bokaro Steel City (25 km) Road: around 12 km from Mine, No Nala, Nadi 600m	The distance of the project site from Damodar river is 220 m
2	Distance from infrastructural facilities Railway line National Highway State Highway Major District Road Any Other Road Electric transmission line pole or tower Canal or check dam or reservoirs or lake or ponds In-take for drinking water pump house Intake for Irrigation canal pumps	Infrastructural facilities - 1.50 km Railway Station : Bokaro Steel City (25 km) Road - NH: around 12 km north from Mine. Road village - 1.50 km, Electric transmission line pole or tower - 1.50 km, No, Canal or check dam or reservoirs or lake or ponds nearby, In-take for drinking water pump house - proposed. There are no any Irrigation canal or pumps nearby.	The distance of project site from no nearest road - 440 m
3	Areas protected under international conventions, national or local legislation for their ecological, landscape, cultural or other related value	No, the areas does not protected under international conventions, national or local legislation for their ecological, landscape, cultural or other related value	No such protected area is found near the project site
4	Areas which are important or sensitive for ecological reasons - Wetlands, watercourses or other water bodies, coastal zone, biospheres, mountains, forests	No, the areas are not important or sensitive for ecological reasons - Wetlands, watercourses or other water bodies, coastal zone, biospheres, mountains, forests	The distance of project site from the Damodar river is 220 m
5	Areas used by protected, important or sensitive species of flora or fauna for breeding, nesting, foraging, resting, over wintering, migration	No, the areas do not used by protected, important or sensitive species of flora or fauna for breeding, nesting, foraging,	The area is not important in view of sensitive species of flora and fauna for breeding, nesting, foraging, resting, over

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7/11/16

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6	Inland, coastal, marine or underground waters	resting, over wintering, migration There are no inland, coastal, marine water near mining site However, underground waters are found below 25 to 30 m depth.	wintering, migration There is Damodar river which is inland water course and there is no marine or coastal area the underground water is available at 20 to 30 m depth
7	State, National boundaries	State boundaries more than 20 km Purlia west Bengal, National boundaries - No	There is no Inter State boundary found from the proposed site within 10 km of radius
8	Routes or facilities used by the public for access to recreation or other tourist, pilgrim areas	Public vehicles like jeep, bus etc.	There is no recreational, tourist and pilgrim centre in the area.
9	Defence installations	No, Defence installations	No, Defence installations are found in the area.
10	Densely populated or built-up area, distance from nearest human habitation	No, distance from nearest human habitation 1.50 km	Distance from nearest human habitation is 1.5 km.
11	Areas occupied by sensitive man-made land uses (hospitals, schools, places of worship, community facilities)	No, the areas do not occupied by any sensitive man-made land uses (hospitals, schools, places of worship, community facilities).	No, the areas do not occupied any sensitive man-made land uses like hospital, schools, places of worship, community facilities.
12	Areas containing important, high quality or scarce resources (ground water resources, surface resources, forestry, agriculture, fisheries, tourism, minerals)	No, the areas do not containing any important, high quality or scarce resources (ground water resources, surface resources, forestry, agriculture, fisheries, tourism, minerals)	
13	Areas already subjected to pollution or environmental damage. (those where existing legal environmental standards are exceeded)	No, the areas do not subject to pollution or environmental damage. (those where existing legal environmental standards are exceeded)	The area is already subjected to pollution by the previous existing stone quarries and coal mining by CCL on the other side of Damodar river.
14	Areas susceptible to natural hazard which could cause the project to present environmental problems (earthquakes, subsidence, landslides, erosion, flooding or extreme or adverse climatic conditions)	No, the areas do not susceptible to natural hazard which could cause the project to present environmental problems (earthquakes, subsidence, landslides, erosion, flooding or extreme or adverse climatic conditions)	Since, the area is just beside the Damodar river bank erosion and discharge of affluents or the solid parties will be flowing into the Damodar river.
15	Is proposed mining site located over or near fissure / fracture for ground water recharge	No, the proposed mining site does not located over or near fissure / fracture for ground water recharge	The mining site is located near the Damodar fracture.
16	Whether the proposal involves approval or clearance under the following Regulations or Acts namely: (a) The Forest (Conservation) Act, 1980 (b) The Wildlife (Protection) Act, 1972 (c) The Coastal Regulation Zone Notification, 2011 If yes, details of the same and their status to be given.	No - as the area is non - forest waste land and not covered under Protected Areas notified under the Wild Life (Protection) Act, 1972 & out of CRZ area covered under C.R.Z Notification, 1991	Since, the nature of Tand (raiya) Forest (Conservation) Act, 1980 will not apply. There is no protected area network hence the Wildlife (Protection) Act, 1972 will not apply and more over there is no Coastal area
17	Forest land involved (hectares)	There is no any forest land involved in the projects site.	No Forest land involved.
18	Whether there is any litigation pending against the project and / or land in which the project is propose to be set up ? (a) Name of the Court (b) Case no.	No, there is no any litigation pending against the project and/or land in which the project is proposed to be set up.	There is no litigation pending against the project land.

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(c) Orders or directions of the Court, if any, and its relevance with the proposed project.

Annexure :-

- 1. Satellite imaginary of project site.
- 2. Photographs.
- 3. Geo-tagged map with GPS reading.

Signature of inspection team
 Sub-Stational Forest Officer
 Bokaro Forest Division
 Bokaro

[Signature]
 9/11/16

सहायक खनन पदाधिकारी
 बोकारो

[Signature]

Proposal accepted or rejected by DEIAA

Accepted/~~rejected~~

- As PCB has given distance from river to be 100 meters as per Notification
 NO B12 dated 07/12/2015

[Signature]
 17/11/16
 Member Expert

[Signature]
 17/11/16
 Member,
 DFO, Bokaro

[Signature]
 17/11/16
 Member Secretary
 SDO, Chas.

[Signature]
 17/11/16
 DC-cum-Chairman,
 DEIAA, Bokaro.

DISTRICT LEVEL ENVIRONMENT IMPACT ASSESSMENT

AUTHORITY, BOKARO DISTRICT,

District Mining Office, Bokaro, Camp - II B.S. City,

E-mail ID - dmobokaro@gmail.com

Letter no. - EC/DEIAA/2016-17/01/2016/ - 4534 / M

Bokaro, Date : 28/11/2016

To,

M/s Jugnu Construction Co.
Part. 1. Shri Jwala Singh, S/o Shri Lalan Kumar Singh,
2. Shri Ajay Tiwari, S/o Shri Sudarshan Tiwari,
3. Shri Lalan Kumar Singh, S/o Late Ramslok Singh,
4. Shri Sudarshan Tiwari, S/o Late Chaman Tiwari,
At - New Road Phusro, Post - Phusro,
P.S. - Bermo, District - Bokaro.

Subj. Environmental Clearance for the project "Jugnu Stone Mine of M/s Jugnu Construction Co. at Mouza - Tantri, Khata no. - 147, 148, Plot no. - 6(P), 8(P), 9(P), 10(P) & 20(P), area - 7.00 acre (2.83 Ha)".

Sir,

It is in reference to the project "Jugnu Stone Mine of M/s Jugnu Construction Co. Mouza - Tantri, Khata no. - 147, 148, Plot no. - 6(P), 8(P), 9(P), 10(P) & 20(P), area - 7.00 acre (2.83 Ha) P.S. - Bermo, Dist. - Bokaro, Jharkhand" submitted by you for seeking prior Environmental Clearance (EC). The proposal was appraised by District Level Expert Appraisal Committee (DEAC) and recommended for grant of Environmental Clearance in its meeting held on 03rd October, 2016.

The details of mine capacity as per Approved Mining Plan Report are as follows :-

This is a proposed new mine.

Lease area - 2.83 ha

Lease period - Five years from the Date of execution of the lease granted by D.C., Bokaro (date of application of ML - 09.05.2016)

1. Mineable proved reserve 2341674 t

2. Year-wise Production as per Approved Mining Plan Report for Five years is as follows :-

1 st Year	210006 t
2 nd Year	210006 t
3 rd Year	210006 t
4 th Year	210006 t
5 th Year	210006 t

District Level Environmental Impact Assessment Authority (DEIAA), Bokaro, Jharkhand in its meeting held on 17-11-2016 discussed the project proposal along with recommendations made by DEAC and decided to grant EC to the project.

Following the decision of DEIAA, as mentioned above, Environmental Clearance is hereby issued to the "Jugnu Stone Mine of M/s Jugnu Construction Co. at Mduza - Tantri, Khata no. - 147, 148, P. at no. - 6(P), 8(P), 9(P), 10(P) & 20(P), area - 7.00 acre (2.83 Ha)" alongwith the following conditions -

A. Specific Conditions

1. The environmental clearance is subject to grant of mining lease by the Deputy Commissioner of Bokaro district to Project Proponent (PP) and all other Statutory Conditions as imposed by various agencies. District Authorities are complied with.
2. No mining shall be undertaken in the forest area without obtaining requisite prior forest clearance. Minimum distance shall be maintained from Reserved / Protected Forest as stipulated in State Environment Impact Assessment Authority (SEIAA) guidelines.
3. Environmental clearance is subject to final order of the Hon'ble Supreme Court of India / National Green Tribunal / MOEF Guidelines applicable to Minor Minerals.
4. Environmental clearance is subject to obtaining clearance under the Wildlife (Protection) Act, 1972 from the competent authority, as may be applicable to this project (in case any fauna occur / is found in the Project area). No damage is to be done to fauna if found in Mining Lease (ML) area (as mentioned in various schedules). In case found they should be given protection, collected alive with the help of the expert and transferred them or handing over them to the concerned authorities. Conservation Plan, if applicable has to be adhered to.
5. The mining operations shall be restricted to above ground water table and it should not intersect the groundwater table. In case of working below the ground water table, prior approval of the Ground Water Directorate, Government of Jharkhand / Central Ground Water Board shall be obtained. Benches height and slope shall be maintained as per the approved Mining Plan. The Mining Plan has to be got approved by the concerned authorities as per SEIAA guidelines. Safety measures shall be adopted in line with Directorate General of Mines Safety (DGMS) guidelines.
6. Project proponent shall maintain minimum distance from Reserved / Protected Forests as stipulated in applicable guidelines.
7. The project proponent shall ensure that no natural watercourse and/or water resources shall be obstructed due to any mining operations. Adequate measures shall be taken for conservation and protection of the first order and the second order streams, if any emanating / passing through the mine lease area during the course of mining operation.
8. The top soil, if any, shall temporarily be stored at earmarked site(s) only and it should not be kept unutilized for long. The topsoil shall be used for land reclamation and plantation.
9. There shall be no external dump(s). Monitoring and management of rehabilitated areas shall continue until the vegetation becomes self-sustaining. Compliance status shall be submitted to the Jharkhand State Pollution Control Board, Ranchi and its nearest Regional Office on six monthly basis.
10. Catch drains and siltation ponds of appropriate size shall be constructed around the mine working, sub-grade and mineral dump(s) to prevent run-off of water and flow of sediment directly into the agricultural fields, and other water bodies. The water so collected shall be utilized for watering the mine area, haul roads, green belt development etc. The drains shall be regularly desilted particularly after the monsoon and maintained properly.
11. Dimension of the retaining wall at the toe of the overburden (OB) benches within the mine to check run-off and siltation shall be based on the rain fall data.
12. Greenbelt shall be developed all along the mine lease area and haul roads. The Project proponent shall do tree plantation in atleast 33% of the space, preferably along the periphery and in vacant

space. Fast growing and local species will be planted. In case land is not available within the lease area or it is not possible to plant trees due to nature of land then PP will do necessary afforestation at other places / land.

13. Effective safeguard measures such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter such as loading and unloading point and transfer points. Extensive water sprinkling shall be carried out on haul roads which should be made pucca with suitable water drainage arrangements. It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard.
14. The project proponent should implement suitable conservation measures to augment ground water resources in the area in consultation with the Ground Water Directorate, Government of Jharkhand / Central Ground Water Board.
15. The project proponent shall if required, obtain necessary prior permission/NOC of the competent authorities for drawl of requisite quantity of water required for the project.
16. Suitable rainwater harvesting measures shall be planned and implemented in consultation with the Ground Water Directorate, Government of Jharkhand / Central Ground Water Board.
17. Vehicular emissions shall be kept under control and regularly monitored. Measures shall be taken for maintenance of vehicles used in mining operations and in transportation of mineral. The mineral transportation shall be carried out through the covered trucks only and the vehicle carrying the mineral shall not be overloaded. No transportation of stone outside the mine lease area shall be carried out after the sunset.
18. No blasting shall be carried out after the sunset. Blasting operation shall be carried out only during the daytime. Controlled blasting shall be practiced. The mitigative measures for control of ground vibrations and to arrest fly rocks and boulders should be implemented.
19. Drills shall either be operated with the dust extractors or equipped with water injection system.
20. Effective safeguard measures should be taken to control fugitive emissions so as to ensure that PM10 and PM2.5 levels are within prescribed limits.
21. Pre-placement medical examination and periodical medical examination of the workers engaged in the project shall be carried out and records maintained.
22. The project proponent shall take all precautionary measures during mining operation for conservation and protection of endangered fauna.
23. Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, septic tanks, safe drinking water, medical health care, etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
24. Proper safety measures as per statutory requirement are to be implemented around the mined out pit prior to closure of site.
25. A final mine closure Plan along with corpus fund duly approved by Competent Authority shall be submitted to the Jharkhand State Pollution Control Board, Ranchi and to concerned District Mining Officer (DMO) in advance of final mine closure for approval.
26. The project proponent shall obtain Consent to Establish and Consent to Operate from the Jharkhand State Pollution Control Board, Ranchi and effectively implement all the conditions stipulated therein.
27. The project proponent should take-up CSR activities as per the attached undertaking given to DEIAA, Bokaro. The project proponent should submit an audited statement of CSR activities at the end of each financial year to the DEIAA/DMO and a committee shall review the expenditure

along with field visit for verification. In case of any violation is found in CSR activities, then the EC shall be withdrawn.

18. The project proponent should carry out environmental management measures as per the attached undertaking given to DEIAA, Bokaro. The project proponent should create a separate account for expenditure for environmental management and a committee shall review the expenditure while visiting the site for environmental auditing. In case of any violation is found in mining method and environmental management measures, then the EC shall be withdrawn.

B. General conditions

1. No change in mining technology and scope of working should be made without prior approval of the statutory authorities - Department of Mines, Government of Jharkhand / Jharkhand State Pollution Control Board, Ranchi during the Environmental Clearance (EC) period.
2. No change in the calendar plan including excavation, quantum of mineral and waste should be made.
3. The project proponent shall make all internal roads green and shall maintain a good housekeeping by regular cleaning and wetting of the haul roads and the premises.
4. The project proponent shall maintain register for production and dispatch and submit returns to the DNO, Bokaro.
5. The project proponent shall not cut trees / carry out tree felling in leased out area without the permission of competent authority.
6. Measures should be taken for control of noise levels below prescribed norms in the work environment. Workers engaged in operations of HEMM etc. should be provided with ear plugs / muffs.
7. Industrial waste water (workshop and waste water from the mine) should be properly collected and treated so as to conform to the standards. Oil and grease trap should be installed before discharge of workshop effluents.
8. Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
9. Dispensary facilities for First Aid shall be provided at site.
10. A separate environmental management / monitoring cell with suitable qualified personnel should be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
11. The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Jharkhand State Pollution Control Board, Ranchi. PP shall carry out CSR activities as per the Government Guidelines (% of Profit / turnover) or atleast Rs. 1 per tonne whichever is higher.
12. The Jharkhand State Pollution Control Board, Ranchi directly or through its Regional Office, shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officers by furnishing the requisite data / information / monitoring report.
13. The project proponent shall submit six monthly reports on the status of compliance of the stipulated environmental clearance conditions including results of monitored data (both hard and copies as well as by e-mail) to the Jharkhand State Pollution Control Board, Ranchi and also to the concerned Regional Office.

14. The project proponent shall upload the status of compliance of the environmental clearance conditions, including results of monitored data on their website and shall update the same periodically. It shall simultaneously be sent to Jharkhand State Pollution Control Board and its concerned Regional Office. The criteria pollutant levels, namely PM10, PM2.5, SO₂, NO_x (ambient levels) or critical sectoral parameters, indicated for the project shall be monitored and displayed at a convenient location near the project shall be monitored and displayed at a convenient location near the main gate of the company in the company in the public domain.
15. A copy of the clearance letter shall be sent by the project proponent to the concerned Panchayat, Zila Parishad, Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions/representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the Company by the project proponent.
16. The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the Jharkhand State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company alongwith the status of compliance of EC conditions and shall also be submitted to the concerned Regional Office of JSPCB by e-mail.
17. All statutory clearances shall be obtained before the start of mining operations.

C. Other points

1. The Authority reserves the right to add any new condition or modify the above conditions or to revoke the clearance if conditions stipulated above are not implemented to the satisfaction of Authority or for that matter for any other Administrative reason.
2. The Environmental Clearance accorded shall be valid for the period from the date of execution of lease to five years. The PP shall not increase production rate and alter lease area during the validity of Environmental Clearance.
3. In case of any deviation or alteration in the project proposed from those submitted to DEIAA, Bokaro for clearance, a fresh reference should be made to DEIAA to assess the adequacy of the conditions imposed and to incorporate any new conditions if required.
4. The above stipulations would be enforced among others under the Water (Prevention & Control of Pollution) Act, 1974; the Air (Prevention & Control of Pollution) Act, 1981; the Environment (Protection) Act, 1986; Hazardous Wastes (Management, Handling and Trans-boundary Movement) Rules, 2008 and the Public Liability Insurance Act, 1991 along with their amendments and rules made thereunder and also any other orders passed by the Hon'ble Supreme Court of India/ High Court of Jharkhand and any other Court of Law relating to the subject matter.
5. Any Appeal against this Environmental Clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.


 28/11/16
 Member Secretary
 District Level Environment Impact
 Assessment Authority, Bokaro.

**MEMBER-SECRETARY,
 DEIAA, BOKARO.**



झारखण्ड राज्य प्रदूषण नियंत्रण पर्वट

नगर प्रशासन भवन, एचओ ईओ सीओ, घुर्वा, राँची
दूरभाष - (0651) 2403082, 2403081, फैक्स - (0651) 2403050

दिनांक 22-3-2005

अधिसूचना 92

पर्वट मंडल की आठवी बैठक की कार्यवाही सं०-5 में निहित निर्णयानुसार एचओओसीओ आवेदनों के विचारण हेतु संशोधित एचओओसीओ गाईड लाईन (संलग्न) लागू किया जाता है ।

2. यह एचओओसीओ गाईड लाईन पूर्व एचओओसीओ गाईड लाईन का स्थान लेगा और निर्गत किये जाने की तिथि से प्रभावी होगा ।

(Signature)
(लोकुर बाल मुकुन्द नाथ साहदेव)
अध्यक्ष

अनु०-सद्यो ।

हापांक. 1163.....

राँची दिनांक 22-3-2005

प्रतिलिपि: प्रधान सचिव, वन एवं पर्यावरण विभाग, झारखण्ड सरकार, राँची को सूचनाार्थ एवं आवश्यक कार्रवाई हेतु प्रेषित ।

(लोकुर बाल मुकुन्द नाथ साहदेव)
अध्यक्ष

अनु०-सद्यो ।

हापांक. 1163.....

राँची दिनांक 22-3-2005

प्रतिलिपि: सदस्य सचिव/वरीय पर्या० अभि०/पर्या०अभि०/प०वि०/स०प०अ०(सु०) सभी क्षेत्रों के सूचनाार्थ एवं आवश्यक कार्रवाई हेतु प्रेषित ।

(Signature)
(एस०के० नारनारी)
सदस्य सचिव

Minimum Distance of Battery of the proposed Industries/Units (in meters)

Sl. No.	Type of Category of Industries/Unit	NH	SH	Distt. Mettalled Road	Railway		River/Water Bodies		Any other River	Habitation (More than 200 Pop.)	Forest or Forest Land		Remarks
					Line								
1	Industries under Red Hazardous Category	500	200	50	200		500		200	500	1000		
2 A	Industries under Red Major Polluting Category as listed in Annexure-I (PART-B)	500	200	50	200		500		200	200	1000		
B	Industries under Red Major Polluting Category as listed in Annexure-I (PART-C)	200	200	50	200		200		100	200	500		
3 A	Industries under Orange Special Category as listed in Annexure-I (PART-D)	100	100	50	100		100		100	100	500		
B	Industries under Orange Special Category as listed in Annexure-IV (PART-E)	50	50	50	50		50		50	200	500		
4	Industries under Orange Ordinary Category	50	50	50	50		50		50	200	500		
5	Bone Mill												As per CPCB

upting cost of

ont

Sl. No.	Name of the Project	Area (Hectares)	Length (Meters)	Width (Meters)	Height (Meters)	Volume (Cubic Meters)	Remarks
6	Brick Kiln	50	50	50	100	200	400
7	Fly Ash Brick Units	50	50	25	50	50	100
8	Stone Mines	200	200		100	200	400
9	Bottling & Blending Plant	50	50	50	100	100	200
10	Industries under green category						(Exempted from NOC/ Consent Management Authorization)
11	Stone crusher	200	200	50	100	200	500
12	Major Mineral Processing Plant	500	200	50	100	200	500
13	Sponge Iron Plants	500	200	50	200	500	1000
14	Crushing units installed on the mine pit of major minerals						Site specific
15	Site specific (Mines operating with the lease of Department of Mines (Except stone mines))						Site Specific Revised vide Notification No. 06 dated 04-05-2011, Memo No. 1134 dated 04-05-2011
16	Hot Mix plant / with or without captive stone crusher	50	50	50	50	200	50 For limited period depending upon the duration of the project

